

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6671
ANSWERED ON:17.05.2012
GOVERNMENT LAND IN VARIOUS STATES
Kurup Shri N.Peethambara

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of Government land(except Reserved Forest) in various States,including Kerala;
- (b) whether the Government has any programme to provide these lands to rural landless farmers for agricultural purposes and to increase the agricultural production and livelihood of the farmers;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a): As land and its management is a state subject under the Constitution, details of the Government land in various States are not being maintained at the Central level.

(b) to (d): With a view to look into various issues related to the unfinished task in Land Reforms, a 'Committee on State Agrarian Relations and the Unfinished Task in Land Reforms' was constituted under the Chairmanship of Minister of Rural Development vide Resolution dated 9.1.2008. The terms of reference of the Committee, inter-alia, include examination of land ceiling Programme in the Country, distribution of Government wasteland to the landless, issues related to homestead rights and suggesting institutional mechanism for effective implementation of land reforms programme etc. The Committee has submitted its report, and has made recommendations on various aspects of Land Reforms. The report of the Committee is to be placed before the 'National Council for Land Reforms' constituted under the Chairmanship of the Prime Minister for its consideration and directions. However, it has been decided that the recommendations of the Committee may be examined by an appropriate Committee of Secretaries (CoS) before these are placed for consideration of the 'National Council for Land Reforms'. Accordingly, the recommendations have been examined by the CoS and its Report has also been submitted to the Prime Minister's Office by the Cabinet Secretariat. The Report of the Committee is available on the website of the Department, i.e., www.dolr.nic.in.